

[TO BE PUBLISHED IN THE GAZETTE OF INDIA, EXTRAORDINARY, PART II, SECTION 3, SUB-SECTION (i)]

GOVERNMENT OF INDIA
MINISTRY OF FINANCE
(Department of Revenue)

Notification No. 69/2018 – Customs

New Delhi, the 26th September, 2018.

G.S.R. (E). – In exercise of the powers conferred by sub-section (1) of section 25 of the Customs Act, 1962 (52 of 1962), the Central Government, being satisfied that it is necessary in the public interest so to do, hereby makes the following further amendments in the notification of the Government of India in the Ministry of Finance (Department of Revenue), No. 57/2017- Customs, dated the 30th June, 2017, published in the Gazette of India, Extraordinary, Part II, Section 3, Sub-section (i), *vide*, number G.S.R. 798 (E), dated the 30th June, 2017, namely:-

In the said notification, in the Table, for S.No. 18 and the entries relating thereto, the following S.No. and entries shall be substituted, namely:-

(1)	(2)	(3)	(4)	(5)
“18.	8518	All goods other than:- (i) Speakers, and; (ii) the following parts of cellular mobile phones, namely:- (1) Microphone; (2) Wired Headset; and (3) Receiver	10%	”

2. This notification shall be effective from the 27th September, 2018.

[F.No.354/374/2018-TRU]

(Mohit Tewari)

Under Secretary to the Government of India

Note: The principal notification No.57/2017-Customs, dated the 30th June, 2017 was published in the Gazette of India, Extraordinary, Part II, Section 3, Sub-section (i), *vide*, number G.S.R. 798(E), dated the 30th June, 2017 and last amended by notification No. 37/2018-Customs, dated 2nd April, 2018, *vide* number G.S.R. 325 (E), dated the 2nd April, 2018.